

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

OA/TA/TA/CCP NO. _____ 199

APPLICANT (S)

COUNSEL

RESPONDENT (S)

COUNSEL

Date | Office Report

Orders

C.P. no. 32/98
 filed by applicant
 heard on 20.7.98

2
 17/6

27/6

Per Tribunal

Date: 20.7.98

Applicant is person by Mr. Telaga
 Advocate / Respondent by An. An.

Counsel. There are

The matter adjourned to

for date of C.P. 32/98

Dy. Registrar

Dated: 27/7/98 (48)

None for the applicant.

After perusing the record, we
 order notice on C.P. 32/98
 returnable by 28/9/98.

Notices issued to
 Applicant/Respondents on
 3/9/98

3
 2/9

(D. S. Bawejia)
 MCAI

(R. G. Vaidyanatha)
 V.C.

Date	Office Report	Orders
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Dated: 28/9/98.

None for the applicant. Sh. Suresh Kumar for the Respondents. Reply by 4/12/98.

S.O. to 4/12/98.

(D.S. Baweja)
MCA

(R.G. Vaidyanatha)
V/c

3

Reply to C.O. 32/98

recd. on 24/10/98

hs
2/11

60) 4.12.1998.

None for the applicant. Sh. Suresh Kumar for the Respondents.

Adjourned to 24/11/99.

(D.S. Baweja)
MCA

(R.G. Vaidyanatha)
V/c

os

24/12/99 (CA) PT

Time over. Adj. to 12/12/99
for ads in C.O. 32/98

up
CO